

THE CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD

D.A. No. 569/93.

S P Dwivedi Vs. Union of India & others

16-08-93.

HON'BLE MR MAHARAJDIN, MEMBER-J

Shri D P Agrawal Advocate for the applicant.

Shri C S Singh Advocate for the respondents.

Heard.

The application has been filed by Suresh Prasad Dwivedi claiming himself to be the member of Central Industrial Security Force. In the application the relief has been sought for quashing the order of punishment dated 05-02-92 and respondents be directed to reinstate the applicant with back salary and other benefits.

Learned counsel for the respondents has raised preliminary objection at admission stage that this court has no jurisdiction to grant the relief to the members of Central Industrial Security Force. My attention has been drawn towards the provisions of Section 2(a) 2 of the Administrative Tribunal Act, under the head of 'Notes': It has been specifically mentioned that the following forces are covered by expression "Armed forces" of the Union, which includes Central Industrial Security Force as well.

Thus in view of the discussions made above, I am of the view that this Court has no jurisdiction to grant any relief to the applicant, who is the member of Central Industrial Security Force.



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The application is therefore, disposed off with
these observations at admission stage.

Chand
MEMBER-3

Dated: Allahabad, August 16, 1993.
(VKS PS)

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